

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION (i)]

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)**

**NOTIFICATION No. 36/2019-Customs (ADD)**

New Delhi, the 14<sup>th</sup> September, 2019

G.S.R. ...(E).-In exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 read with rules 18, 20 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, hereby rescinds the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.11/2015-Customs (ADD), dated the 11<sup>th</sup> April, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 281(E), dated the 11<sup>th</sup> April, 2015, except as respects things done or omitted to be done before such rescission.

[F.No.354/111/2014 –TRU (Pt2)]

(Ruchi Bisht)  
Under Secretary to the Government of India